

DELHI VIDHAN SABHA
BULLETIN PART-II

(General information relating to legislative and other matters)
Monday, July 25, 1994/Shravan 3, 1916 (Saka)

No. 102

ARREST OF THE MEMBER

The following communication dated 15.7.94 addressed to the Hon'ble Speaker, Delhi Legislative Assembly, from the Deputy Commissioner of Police, North East District, Delhi was received on 20.7.94 :

"Shri Ram Pal Karahana, MLA (Karawal Nagar) has been arrested by local police of P.S. Gokal Puri in Case FIR No.283/94 dated 15.7.94 under section 147/148/149/323/308/506/34/IPC, at 11 A.M. on 15.7.94, as he alongwith his workers indulged in rioting and gave severe beatings to Sh. Laxman & Sh. Satish both sons of Smt. Kalasi Devi w/o Lt. Sh. Ram Singh, resident of C-12, Nehru Vihar, Delhi. Shri Ram Pal Karahana, alongwith other 3 accused persons is being produced in the Hon. Court of Sh.D.K.Malhotra, Metropolitan Magistrate, Karkardooma, Delhi today itself. It is worthwhile to mention here that due courtesy and regard was given to Shri Ram Pal Karahana, MLA during the whole episode."

No. 103

DETENTION AND RELEASE OF MEMBERS

The following communication dated 22.7.94 addressed to the Hon'ble Speaker, Delhi Legislative Assembly from the S.H.O, Ambedkar Nagar, New Delhi was received on 25.7.94 :

"Shri Tek Chand Sharma, MLA alongwith his other supporters were detained under Section 65 of the Delhi Police Act, 1978, at 900 hrs on 22.7.94 for attempting to block the traffic at Ambedkar Nagar in protest to irregular supply of water and electricity and later on were released at 910 hrs, the same day."

No. 104

The following communication dated 22.7.94 addressed to the Hon'ble Speaker, Delhi Legislative Assembly from the Deputy Commissioner of Police, West District, New Delhi was received on 25.7.94 :

"I have the honour to inform you that Sh. Mukesh Sharma, MLA has been detained on 22.7.94 at 10.45 hrs Under Section 65 of Delhi Police Act, 1978 for non-compliance of the reasonable directions of the Police Officer at Uttam Nagar, Chowk, P.S. Vikas Puri.

Shri Sharma was released at 1055 hrs, the same day as the reasons necessitating has ceased to exist."

Contd...2/

No. 105

The following communication dated 22.7.94 addressed to the Hon'ble Speaker, Delhi Legislative Assembly, from the Deputy Commissioner of Police, West District, New Delhi was received on 25.7.94 :

"I have the honour to inform you that Shri Jai Kishan and Shri Raj Kumar, MLAs have been detained on 22.7.94 at 945 hrs under section 65 of Delhi Police Act, 1978, for non-compliance of the reasonable directions of the Police Officer at Peera Garhi Chowk Police Station, Paschim Vihar.

Shri Jai Kishan and Shri Raj Kumar were released at 1005 hrs, the same day as the reasons necessitating has ceased to exist."

P.N. GUPTA
SECRETARY